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Government of India
Ministry of Corporate Affairs
Office of the Regional Director, North Western Region,
'ROC BHAVAN', Opp. Rupal Park, Nr. Ankur Bus Stand,
Ahmedabad, Gujarat - 380 013

**NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS
MEDIATORS OR CONCILIATORS**

The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to prepare and maintain / update the Mediation and Conciliation Panel of eligible experts in pursuance of Rule 3 (1) of Section 442 of the Companies Act, 2013 who are willing to be appointed as mediator or conciliator in this Region.

2. In pursuance to the above, Regional Director, North Western Region, Ahmedabad, Gujarat invites applications from willing and eligible persons to be selected and included in the panel of experts as "Mediator or Conciliator" who may provide relevant services to parties as may be allowed by the Central Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under the Companies (Mediation and Conciliation) Rules, 2016.
3. The Panel shall be placed on the website by MCA (www.mca.gov.in) until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rule, 2016 (M & C Rules). Copy of the said Rules are available on the MCA website (www.mca.gov.in)
4. The experts willing to be empanelled as Mediators or Conciliators must possess the following qualification:
 - (a) Has been a Judge of the Supreme Court of India; or

- (b) has been a Judge of a High Court; or
 - (c) has been a District and Session Judge; or
 - (d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or
 - (e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience; or
 - (f) is a qualified legal practitioner for not less than ten years; or
 - (g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or
 - (h) has been a Member or President of any State Consumer Forum; or
 - (i) is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation.
5. The eligible Applicants possessing requisite qualifications may apply for the Selection as experts for empanelment as Mediators or Conciliators to the Regional Director, North Western Region, Ahmedabad. The applicant must be a citizen of India. All applications may be filed online and / or in the physical form on or before 08th November, 2016 failing which they will not be considered as eligible applications. The application form shall be in Form No. MDC-1 annexed to the Companies (Mediation and Conciliation) Rules, 2016 [Copy enclosed and marked as **Annexure-A**]
6. The application may be forwarded in Soft Copy and / or Physical / Hard copy on the abovementioned address or at e-mail ID of the Regional Director (rd.northwest@mca.gov.in).
7. Applicants may provide their e-mail ID and mobile number in the online application and / or in the physical application. ***The last date for receiving applications is 8th November, 2016.***


(J. K. JOLLY) 22/09/2016
REGIONAL DIRECTOR
NORTH WESTERN REGION, AHMEDABAD

FORM MDC-1

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

To

The Regional Director _____

I S/o or D/o or W/o* resident of

..... (address) am hereby pleased to offer my services as Mediator or Conciliator so as to take up any assignment or matters referred by the Central Government at the places furnished hereunder:

- 1. _____
- 2. _____
- 3. _____
- 4. _____

I possess requisite qualifications and experience in the following fields for the past ____ years. In this regard, my resume or an illustrative memoranda as to my qualifications, experience, notable achievements with relevant proofs and declaration are enclosed hereto in two sets duly attested.

Area of Experience in brief:

I shall abide by the Companies (Mediation and Conciliation) Rules, 2016 and such other relevant rules or Code of Conduct or Guidelines as may be specified from time to time.

I state that upon the receipt of the intimation of offer of empanelment, the necessary documentation shall also be executed.

I request you to consider my application for empanelment in the Panel.

Place :

Dated :

Signature

Encl :

(Seal)

*Strike off whichever is not applicable.

